

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH

Original Application No. 540 of 1994

G.R. Singh

.... Petitioner

Versus

Union of India and Ors

.... Respondents

HON'BLE MR. MAHARAJ DIN, MEMBER(J)

HON'BLE MISS. USHA SEN, MEMBER(A)

( By Hon. Mr. Maharaj Din, J.M. )

The applicant has filed this application seeking the relief for re-engagement and regularisation of his services.

2. The applicant was engaged as casual mazdoor on 12.3.86 and worked till 21.11.91 with intermittent breaks. He has been put off duty on 21.11.91. It is stated that the respondents are giving employment by making fresh appointment and also by re-engaging the persons who worked as casual mazdoor for lesser period. The applicant has filed a document of compromise entered into between the respondents and the workers union in which it is said that on availability of the vacancy the persons who had been disengaged because of going on strike shall be re-engaged provided the call off of the strike. The learned counsel for the applicant has stated that despite the strike was called off, the applicant was not re-employed as casual mazdoor.

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3. The learned counsel for the applicant has stressed that this case can be disposed of at admission stage by giving a direction to the respondents to consider the re-engagement of the applicant. We, accordingly, dispose of the application at admission stage with the direction to the respondents to consider the case of applicant for his re-engagement in preference to the fresh appointees and also others who worked for lesser period on availability of the vacancy. There shall, however, be no order as to the costs.

*Uul*  
A.M.

*DMS*  
J.M.

Dated: April 8th, 1994

Uv/